[18 August, 2006]

RAJYA SABHA

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH): (a) No, Sir. The transportation rates of the FCI for movement of stocks from Jammu to Srinagar are as under:-

SI.No.	Period	Rate/Qtl.
1.	7.7.2000 to 21.4.2002	Rs. 96.60
2.	22.4.2002 to 15.7.2004	Rs. 109.00
3.	28.4.2005 to 28.3.2006	Rs. 111.11

(b) to (d) Do not arise.

Weights and measurement licences

+2301. SHRI BANWARI LAL KANCHHAL: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether it is a fact that weights and measurement licences are issued every year by the State Governments with the concurrence of Central Government;

(b) whether the Central Government would like to consider on renewing the weights and measurement licences at an interval of every three years instead of yearly renewal; and

(c) if so, by when and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI TASLIMUDDIN): (a) No, Sir. Licences for manufacture of weights and measures are issued by the Controller, Legal Metrology of the State Government.

(b) and (c) The Central Government has already approved the amendment to the Standards of Weights and Measurement (Enforcement) Rules of States/UTs, providing for renewal of lincence by the Controller for a period of 5 years on payment of 5 times the prescribed fee. State Governments have been advised in March, 1999 to adopt these rules.

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[†]Original notice of the question was received in Hindi.